

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).115/2004

GENE CAMPAIGN & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([ONLY IA-122182/21 AND IA -47/2016 IN WC-260/05 AND IA NO. 168600/2022 IN WC-115/2004 ARE TO BE LISTED]

IA No. 168600/2022 - INTERVENTION/IMPLEADMENT)

WITH

W.P.(C) No. 260/2005 (PIL-W)

(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 122182/2021

IA No. 47/2016 - APPLICATION FOR DIRECTIONS

IA No. 122182/2021 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 30-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.

Mr. Sanjay Parikh, Sr. Adv.
Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.
Mr. Satwik Parikh, Adv.

For Respondent(s) Mrs. Anil Katiyar, AOR

Applicant-in-person

Mr. Vinay Navare, Sr. Adv.
Ms. Prity Kumari, AOR
Ms. Neha Singh, Adv.

Mr. Jitendra Mohan Sharma, AOR

Mr. R. Venkatramani, AG
Ms. Aishwarya Bhati, ASG
Ms. Manisha Chava, Adv.
Mr. Nitin Pavuluri, Adv.
Mr. Manvendra Singh, Adv.
Mr. Abhijeet Singh, Adv.

Mr. R. Balasubramanian, Sr. Adv.
Mr. Devashish Bharukha, Adv.
Mr. Nishesh Sharma, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. Ketan Paul, Adv.
Mr. Mayank Pandey, Adv.
Mrs. Vijayalakshmi Venkataramani, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Sonali Jain, Adv.
Mr. Raman Kumar Bharti, Adv.
Mr. Atulesh Kumar, Adv.
Mr. Rohan Gupta, Adv.
Mr. Bhaskar Chakara, Adv.
Ms. Harsha Nijhawan, Adv.
Ms. Preeti Rani, Adv.
Mr. Amrish Kumar, AOR
Mr. Gurmeet Singh Makker, AOR

Mr. Anil Kumar Mishra-i, AOR

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Ms. Sudakshina Prasad, Adv.
Ms. Anshika Bajpai, Adv.

Mr. Abhay Kumar, AOR

Mr. D. Ramakrishna Reddy, Adv.
Mr. D. Tejaswi Reddy, Adv.
Mr. Hrithik Manchanda, Adv.
Mrs. D. Bharathi Reddy, AOR

Mr. Pranav Sachdeva, AOR

UPON hearing the counsel the Court made the following
O R D E R

Submissions of Mr. Prashant Bhushan, learned counsel and Mr. Sanjay Parikh, learned senior counsel for the respective petitioners, particularly in relation to the interim prayers made pertaining to the subject-matter of I.A. No.47 of 2016 in W.P. (C) No.260 of 2005 and I.A. No.5 of 2014 in W.P. (C) No.115 of 2004 are concluded.

List these matters tomorrow i.e., 01.12.2022 for further hearing at 2 p.m.

(GAGANDEEP SINGH CHADHA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILY)
COURT MASTER (NSH)